

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
ALKA INDIA LIMITED OPERATING IN TEXTILE PRODUCTS AT
MAHARASHTRA**

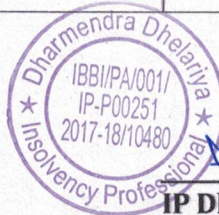
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ALKA INDIA LIMITED (IN CIRP) CIN: L99999MH1993PLC168521 PAN: AABCA6702F
2.	Address of the registered office	Gala No. D- 3/4/5, Hatkesh Udyog Nagar-1, Off. Mira Bhayandar Road, GCC Road, Thane, Vasai, Maharashtra, 401107
3.	URL of website	https://www.alkaindia.in/
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Not applicable as the main division of the Corporate Debtor is engaged in Textile Products.
6.	Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to cirp.alkaindia@gmail.com
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.alkaindia@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.alkaindia@gmail.com
10.	Last date for receipt of expression of interest	27 th March, 2024 (Revised) 02 nd March, 2024(Original)
11.	Date of issue of provisional list of prospective resolution applicants	6 th April, 2024 (Revised) 12 th March, 2024 (Original)
12.	Last date for submission of objections to provisional list	11 th April, 2024 (Revised) 17 th March, 2024 (Original)
13.	Date of issue of final list of prospective resolution applicants	21 st April, 2024 (Revised) 27 th March, 2024 (Original)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26 th April, 2024 (Revised) 03 rd April, 2024 (Original)
15.	Last date for submission of resolution plans	26 th May, 2024 (Revised) 01 st May, 2024 (Original)
16.	Process email id to submit Expression of Interest	cirp.alkaindia@gmail.com

Date: - 12th March, 2024

Place: - Ahmedabad



IP Dharmendra Dhelariya
Resolution Professional

Alka India Limited

IBBI/PA-001/IP-P00251/2017-18/10480

AFA Number: AA1/10480/02/300625/106888

AFA valid upto 30/06/2025

Address: B-605, Titanium Square, Thaltej Cross Road,
Thaltej, Ahmedabad - 380054

NOTICE

NAME OF THE COMPANY: TATA STEEL LIMITED			
REGD OFFICE: "BOMBAY HOUSE", 24 HONMI MODY STREET, FORT, MUMBAI -400001			
Notice is hereby Given That The Certificate(s) For The Under Mentioned Securities Have Been Lost / Mislead And The Holder(s) Of The Said Securities / Applicant(s) Has/Have Applied To The Company To Issue Duplicate Certificate(s). Any Person Who Has A Claim In Respect Of The Said Securities Should Lodge Such Claim With The Company At It's Registered Office Within 15 Days From This Date. Else The Company Will Proceed To Issue Duplicate Certificate(s) - Without Further Intimation.			
NAME OF THE HOLDER(S)	KIND OF SECURITIES & FACE VALUE	NO. OF SECURITIES	DISTINCTIVE NUMBERS
TRINATH SWAMY-Died R RAM	EQUITY - OF FV RS 01.00	7170	73076931 - 73084100
JAMSHEDPUR [PLACE]	12/03/2024 [DATE]	TRINATH SWAMY-DECD, R RAM [NAME OF HOLDER(S)/APPLICANT(S)]	

PUBLIC NOTICE

Mr. Rajesh Suresh Ghosalkar member of Sagar CHS plot No.403, PMK marg, Opp Don Bosco School, Borivali West, Mumbai-400091, holding flat no 301 in the building of the society died on 27 July 2023.

The Society has no objection to transfer the said flat in the name of smt. Rajeshree Rajesh Ghosalkar, wife of deceased. If anybody has any objection regarding the transfer please contact the society office within 15 days of publication date.

For and on behalf of
Sagar CHS LTD.
Sd/-
Place: Mumbai. Hon. Secretary
Date: 12-03-2024 Mob. 9833313270

PUBLIC NOTICE

NOTICE is hereby given that our clients viz. **Mr. Anandran Narayan Gole & other** are intent to transfer 50% shares in the Shri No. 18, Ground Floor, Building No. 2, Vinay Tower Co-operative Housing Society Limited, Vinay Nagar, Opp. Pleasant Park, Mira Bhayander Road, Mira Road (East), Thane-401107 (said Shop) & 10 Shares distinctive Nos. 1631 to 1640 (both inclusive) in respect of the Share Certificate No. 164 (said Shares) holding by **Mr. Narayan Ganpati Gole**.

1. Mr. Narayan Ganpati Gole expired on 18th September 2009 leaving only Five (5) legal heirs viz. Smt. Bhikhabai Narayan Gole (Wife), Mr. Anandran Narayan Gole (Son), Mr. Arun Narayan Gole (Son), Mr. Mahendra Narayan Gole (Son) & Mr. Dadaso Narayan Gole (Son) behind him.

Our clients are hereby inviting the claim against 50% shares in the said Shares & said Shop of **Mr. Narayan Ganpati Gole**. If any person, Firm, Society, Company, Corporation or any Body Corporate has any claim or lien against 50% shares in the said Shares & said Shop of **Mr. Narayan Ganpati Gole** may file such claims or objections with documents if any, within the period of 14 days from the date of this notice with documentary proofs and legal claims to:

M/s. Bhogale & Associates, Advocates & Legal Consultants, 1202, 12th Floor, Maa Shakti, Dahisar Udayachal CHS Ltd., Ashokan, Shiv Vallabh Road, Borivali (East), Mumbai - 400 066

If no claims or objections, as above, are received within the stipulated period, our client shall, at future date, treat any such claims, objections and/or rights having been waived, forfeited and / or annulled.

Sd/-
M/s. Bhogale & Associates
Date: 12/03/2024 Place: Mumbai

PUBLIC NOTICE

Mr. Sachin Sayaji Tarlekar is intending to purchase Flat No. B/402, 4th Floor, Vijay Apartment, Vijay Apartment CHS LTD, S. No. 13, Hissa No. 2, Kalva, Thane, Maharashtra, 400 805 from Mr. Rajendra Bansi Khandagale.

1) The said Flat was sold by M/s. M. G. Construction to Mr. Bansi Tarlekar Khandagale vide Agreement for sale dated 16/08/2010 bearing no. TNNS-8969/2010. 2) Mr. Bansi Khandagale died intestate on 30/01/2021 & his wife Mrs. Kamal Khandagale died intestate on 16/12/2023 leaving behind 3 Sons Mr. Anil, Mr. Shyam, Mr. Rajendra & 2 married daughters Mrs. Shashikala Ramesh Angrakh & Mrs. Shakuntala Chhabu Unavane as their only surviving legal heirs. 3) By release deed dated 06.02.2024 Mrs. Shashikala Angrakh & Mrs. Shakuntala Unavane, Mr. Anil & Mr. Shyam released their share in the name of Mr. Rajendra vide release deed bearing no. TNNS/2452/2024. 4) The society after following the due process of law had transferred the share certificate in the name of Mr. Rajendra.

Mr. Bansi Khandagale & his wife Mrs. Kamal Khandagale died intestate, hence the Present Paper Notice.

Mr. Sachin Tarlekar has decided to mortgage said property with Karur Vysya Bank Ltd., Thane Branch.

Any person/ persons having or claiming any right, claim, title, demand or estate interest in respect of the said Flat property/ Land of the property or to any part thereof in respect of death of owner, should intimate us in writing within 07 days of this publication. Any intimation done by any individual or any other authority after the notice period will be subject to the charge of the Karur Vysya Bank Ltd., Thane Branch.

Sd/-
Prashant V. Gavai,
Advocate, High Court, Mumbai
Mob: 9029493049
Place: Thane Date: 12/03/2024

PUBLIC NOTICE

Notice is hereby given to general public at large that my client Mrs. Reena D. Mittal has agreed to purchase the premises more particularly mentioned in the Schedule written from M/s. Poite Printers. However, the original purchase title deed of M/s. Hindustan Nails Industries (First Owner) with respect to the premises more particularly mentioned in the Schedule written is found to be lost/misplaced. Any person having any right, title, interest, claim or demand upon against or in respect of the said premises more particularly mentioned in the Schedule written or any part thereof, whether by way of sale, exchange, let, lease, sub-lease, lease and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, trust, decree or order of any court of law, possession of original title deeds or encumbrance/s however, family arrangement/ settlement, contracts, agreements, or otherwise of any impediment, which may be claimed against aforementioned transfer, should communicate such claim and/or objection in writing to the said Society or the undersigned within seven days from the publication of this notice, failing which the objection, if any, shall be deemed to have been waived. If no claim or objection is received by the society will proceed to transfer the said shares to the names of my clients and issue them the Duplicate share certificate as aforesaid.

SCHEDULE
Industrial Unit/Gala No. 6, admeasuring 638 Sq. Ft. Carpet area, on the Ground floor of the building known as Geeta Industrial Estate, of the society known as The Geeta Industrial Premises Co-operative Society Ltd., being constructed on plot of land bearing C.T.S. No. 523(p), of the Village Pahadi, Goregaon (East), Taluka Borivali, within the registration district of Mumbai Suburban District, situated at I. B. Patel Road, Goregaon (East), Mumbai - 400 063.

Sd/-
DHRUVI RAJESH VORA (Advocate)
62/304, Goral Sahakar CHS Ltd.
Near Goral Creek, Goral-2, Borivali West,
Mumbai 400091 Mob: 9819919323
Place: Mumbai Date: 12/03/2024

APARNA NIVAS PREMISES CO-OP SOC. LTD.

Address :- Village Navghar, Near Tungareshwar Sweetmart, Vartak College Road, Vasai (W.), Tal. Vasai, Dist. Palghar-401202

DEEMED CONVEYANCE NOTICE

Notice is hereby given that the above Society has applied to this office for declaration of Deemed Conveyance of the following properties. The next hearing is kept on 27/03/2024 at 2:00 PM.

M/s. Sebestin John Patil A Proprietor Firm And Others those who have interest in the said property may submit their say at the time of hearing at the venue mentioned below. Failure to submit any say, it shall be presumed that nobody has any objection and further action will be taken.

Description of the property - Village Navghar, Tal. Vasai, Dist. Palghar

Survey No.	Hissa No.	Plot No.	Area
17	A	21	52.85 Sq. Mtrs.

Office : Administrative Building-A, 206, 2nd Floor, Kolgaon, Palghar-Boisar Road, Tal. & Dist. Palghar. Date : 11/03/2024

Sd/-
(Shirish Kulkarni)
Competent Authority & District Dy. Registrar Co.Op. Societies, Palghar

PUBLIC NOTICE

Mr. Shobeb Abid Lakdawala, a member of the Meenakshi Veena Co-op Hsg Society Ltd, having address at Dockyard, Mumbai-400010 and holding Flat No.61, A-Wing in the building of the Society died on 03/02/2022 without making any nomination. The Society hereby invites claims or objections from heir or legal heirs or other claimants/objectors to the transfer of the said Shares and interest of the deceased Member in the Capital / property, of the Society within a period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her claims/objections for transfer of Shares and interest of the deceased member in the claims property of the Society.

If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the Shares and the interest of the deceased member in the capital / property of the Society in such manner as is provided under the by-laws of the society. The claims /objections, if any, received by the Society for transfer of shares and interest of the deceased member in capital / property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants / objectors, in the office of the society / with the Secretary of the society between 10.00 AM to 12.00 PM from the date of publication of the notice till the date of expiry of its period.

For and on behalf
Meenakshi Veena Co-op Hsg Society Ltd
Place : Mumbai Sd/-
Date : 12/03/2024 Secretary

PUBLIC NOTICE

This is to bring to the knowledge of general public at large on behalf of my client i.e. **MRS. CELINE FRANCIS DSOUZA** that i.e. then Purchaser i.e. **MR. FRANCIS XAVIER DSOUZA** purchased Flat No. 1 on Ground Floor, in the building known as "SMEER APARTMENT" in the society known as "OMADITYA C.H.S. LTD.", situated at - **Michael Sizu Nagar, Village Diwanman, Vasai Road (W), Tal. Vasai, Dist. Palghar** from then the Builders **M/S. C L E M E N T M I C H A E L & ASSOCIATES** by an Agreement for Sale Dated 29/01/1987 which was duly registered in the office of the sub-Registrar Vasai, bearing Regd. No. Chhapli 60/1987, dated 29/01/1987. Late **FRANCIS XAVIER DSOUZA** died on 30/04/2011 leaving behind 1) **MRS. CELINE FRANCIS DSOUZA** (Wife) 2) **MR. ROMARIA FRANCIS DSOUZA** (Son) as his only legal heirs to the said Flat. **MR. ROMARIA FRANCIS DSOUZA** has given his NOC for transfer of 100% shares of the said Flat to **MRS. CELINE FRANCIS DSOUZA**. The concerned society had transferred the 100% share, right, title & interest of the said Flat in the name of **MRS. CELINE FRANCIS DSOUZA**. As per society record **MRS. CELINE FRANCIS DSOUZA** hold 100% share of the said Flat. Now my client is intending to sell the said flat & so it hereby requested that if any person and/or institution having any claim / Right / Title / Lien / Charge / Interest in any way on the said property may give in writing to the undersigned with the proofs / evidence and supporting document thereof, within 14 (Fourteen) days from the date of publication of this notice.

Sd/-
Adv. Nagesh J. Dube
'Dube House', Opp Bishop House, Stella Barampur, Vasai (W), Tal. Vasai, Dist. Palghar.
Place: Vasai Date: 12.03.2024

PUBLIC NOTICE

Our clients **Mr. ANAND N. SHARMA** and **Mrs. PRIITI ANAND SHARMA** are the absolute joint owners of Flat adm. About 39.99 sq.mtr being lying at Flat No: 105, C wing, 1st Floor, Nakoda Heights, Building No.1, Sector 2B, Nilemore, Nallasopara (West), Palghar-401 203, since the year 2016, in pursuance of the Registered Agreement of Sale dated 14th Day of December, 2016 registered with the office of Sub Registrar of Assurances Vasai 3, bearing Registration No. 12956/2016 executed between the Builder M/S. SHREE NAKODA DEVELOPERS and our client. Our clients are also desirous of taking loan facility from the financial institutions/Banks on the property mentioned in the schedule but the said original Agreement for sale have been lost and not traceable and if someone has found it, the same be sent to our address given below within 14 days from the date of publication of this notice.

A Police Complaint for the lost of documents has been registered on 19/12/2023 with the Nallasopara Police station, vide no. 38645-2023.

All person/s having any claim /objection in respect of the under mentioned property or any part thereof and/or in respect of agreement in respect of flat being Flat No. 105 including claim/objection as and by way of sale, exchange, mortgage, gift, lien, trust, lease, possession, inheritance, easement, license or otherwise whatsoever are hereby required to make the same known in writing to the undersigned at the address i.e. Shop No.2, Near Datta Mandir, Wadarpada Road No.1, Hanuman Nagar, Akurli Road, Kandivli (East), Mumbai -400 101 within 14 days from the date of publication of this notice, failing which any claim received after the aforesaid period shall not be taken into consideration and shall be deemed to have been waived and aforesaid transfer will be completed notwithstanding such claim or objection. Thereafter no disputes complaints or objections will be entertained this may be noted by the concerned.

SCHEDULE OF PROPERTY
All piece and parcels of the said premises being Flat adm. About 39.99 sq.mtr being lying at Flat No: 105, C wing, 1st Floor, Nakoda Heights, Building No.1, Sector 2B, Nilemore, Nallasopara (West), Palghar-401 203, more particularly lying at Survey No.192 of Village-Nilemore, Taluka -Vasai, Dist. -Palghar.

Dated this 12th day of March, 2024
Sd/-
RAJESHKUMAR PATEL & ASSOCIATES
Advocates

PUBLIC NOTICE

SHRI:NANKU SHIVNATH NIRMAL a Member of the Vakratund 1 B (S.R.A) Co. Op Hsg Society Ltd, having address at, Building No.1, Charatpatti Sambhaji Nagar, Swami Nityanand Marg, Andheri (East), Mumbai - 400069 and holding Gala No : 07 in the building of the society dated 1/12/2002 without making any nomination. The society hereby invites claims or objection from the heir or heirs or other claimants/ objector or objectors to the transfer of the said flat shares and interest of the deceased member in the capital / property of the society within a period of 15 day from the publication of this notice, with copies of such documents and other proofs in support of his/her/theirclaims/objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye-laws of the society. The claims /objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital / property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants / objectors, in the office of the society / with the Secretary of the society between 10.00 AM to 12.00 PM from the date of publication of the notice till the date of expiry of its period.

For and on behalf
Sd/-
Secretary
Vakratund 1 B (S.R.A)
Co-Op Hsg Society Ltd

PUBLIC NOTICE

Notice is hereby given to public at large that, Late Smt. Usha Ramakant Torne and her daughter Ms. Shraddha Torne held Flat No. D-108 and Society Share Certificate NO.45 & 45A jointly. Late Smt. Usha Ramakant Torne died on 08/10/2023. She had made nomination in favour of her daughter Ms. Shraddha Ramakant Torne. However, now, it is intimated by Ms. Shraddha Torne (our member) that 50% share of Smt. Usha Torne was inherited by her being daughter and Mr. Ramakant Torne (Husband of deceased member) and that both of them being a family have arrived at a "Family Arrangement" which is written by way of "Deed of Release" wherein Mr. Ramakant Bhagvant Torne has relinquished his 25% share in the flat and also in Society shares in favour of Ms. Shraddha Torne thereby making her absolute owner of the said Flat. The said Release deed dated 16/02/2024 is registered with J.R. Sub Registrar Borivali-5, Mumbai Suburban District [document no. 3249/2024]. We have received her application for transfer of shares in our Share Certificate No. 45 & 45A in her single name.

In view of the above, we hereby give a notice to the public at large and call upon all or any person/s who have any objections to transferring said shares in the name of Ms. Shraddha Ramakant Torne, to the undersigned within a period of 15 days of publication hereof at the address mentioned below, failing which it shall be presumed that no adverse claims or objections exists or if they do exist they stand waived hereinafter AND the Society shall be at liberty to proceed with the Transfer of Shares as applied, without reference to any such claim made thereafter by any person whatsoever therein. Which please note.

Sd/-
Hon Secretary
For and on behalf of
New Haridas Park CHS Ltd.
Address: Santoshi Mata Road, Dahisar West, Mumbai - 400668,
Date : 12/03/2024
Place : Mumbai

PUBLIC NOTICE

Please take notice that 1.Mr. Bharat Krishna Madhaye 2.Mrs. Anjali Bharat Madhaye, residing at 32/4, Suraj Jain Building, 1st Khatola, Gali, Thaturwad Road, Mumbai-400022 (hereinafter referred to as "My Clients") have entered into negotiations with 1.Mr. Chandulal Achaldasji Surana 2.Mrs. Shantaben Chandulal Surana, both adult, Indian inhabitants, residing at Flat No. A-1302, 3rd floor, Jeeal Kupa CHS. Ltd, Cabin Cross Road, Narmada Nagar, Bhayandar (East), Dist. Thane-401105, (hereinafter referred to as the "Other Party") for the purchase of Flat premises bearing No.A-1302, on the third floor, having Built up area of 27.88 Sq. Mts., in the building of the society known as JESAL KRUPA CO-OP HSG SOC. LTD., Constructed on the said flat premises on ownership basis to Mrs. Ghisdevi Achaldasji Surana under Regd. Agreement No. Photo : 51/1997, Dtd:01/08/1997, Sub- Registrar office, Thane-4.

And that said Mrs. Ghisdevi Achaldasji Surana expired on 01/01/1999 and after submission of necessary papers and documents, as per the rules and regulations of the bye-laws of the Society the said Flat premises has been solely transferred in the name of Mr. Chandulal Achaldasji Surana.

And that said Mr. Chandulal Surana S/o. Achaldasji Surana has gifted his 50% undivided Share of right, title and interest in respect of the said Flat premises in favour of his wife Mrs. Chandulal Surana W/o. Mr. Chandulal Achaldasji Surana, under Regd. Gift Deed dated: 18/05/2022. Regd. Document No. TNNS-8698-2022, Dtd:18/05/2022

And that, Mr. Chandulal Surana S/o. Achaldasji Surana and Mrs. Chandulal Surana W/o. Mr. Chandulal Achaldasji Surana are joint owners of the said Flat premises, having equal share of right, title and interest in respect of the said Flat premises, have agreed to sale and transfer the said Flat premises on Ownership basis to "My Client" above named.

In view of the above, my clients hereby give notice to the public at large and call upon all or any person/s who have any right, title, interest and claim of any nature of whatsoever in respect of the said Flat premises or any part thereof, by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance however or otherwise is hereby required to submit all the objections and claims in writing along with the supportive documentary proofs thereof, to the undersigned within a period of fifteen days of the date of publication of this notice, failing which "My Clients" will proceed to complete the transaction as envisaged by both the parties. So please note.

Sd/-
MAHENDRA R. ACHARYA
ADVOCATE HIGH COURT,
NOTARY GOVT. OF INDIA
Address :- 6/A, New Premikali Bldg, B.P. Road,
Nallasopara (W) (office), Bhayandar (East), Dist.
Thane, Maharashtra-401105.

ESKON PARK CO-OP. HOUSING SOCIETY LTD.

Address :- Village Diwanman, Bldg. No. 13, Sector 3, Suncity, Opp. 100 Feet Road, Vasai (W.), Tal. Vasai, Dist. Palghar-401202

DEEMED CONVEYANCE NOTICE

Notice is hereby given that the above Society has applied to this office for declaration of Deemed Conveyance of the following properties. The next hearing is kept on 27/03/2024 at 2:00 PM.

Rakeshkumar K. Wadhavan & M/s. S. M. Builders & Developers Shri. Kawajit Singh Sethi And Others those who have interest in the said property may submit their say at the time of hearing at the venue mentioned below. Failure to submit any say, it shall be presumed that nobody has any objection and further action will be taken.

Description of the property - Village Diwanman, Tal. Vasai, Dist. Palghar

Survey No.	Old Survey No.	Hissa No.	Area
92	91 92	2 1, 2 & 4	759.92 Sq. Mtrs. out of 42623.29 R. Sq. Mtrs.

Office : Administrative Building-A, 206, 2nd Floor, Kolgaon, Palghar-Boisar Road, Tal. & Dist. Palghar. Date : 11/03/2024

Sd/-
(Shirish Kulkarni)
Competent Authority & District Dy. Registrar Co.Op. Societies, Palghar

PUBLIC NOTICE

NOTICE is hereby given to the public at large that our clients, **Shakti Nagar Vihar Co-operative Housing Society Ltd.**, a Society registered under the provisions of the Maharashtra Co-operative Societies Act, 1960 under Registration No. BOM/WR/HSG/TC/5152 dated 27th September, 1990 having their registered office at CSC Road No.3, Shakti Nagar, Dahisar (East), Mumbai-400068 ("the Society") as the Owners of the Property as more particularly described in the Schedule hereunder written. Our clients have vide Termination Notice dated 04/03/2024, terminated and cancelled the appointment of M/s. Haritara Company ("said Developers") and in view thereof the following documents are also terminated/revoked/cancelled by the Society - (a) Memorandum of Understanding dated 22nd March, 2014 executed by and between Shakti Nagar Vihar Co-operative Housing Society Limited (therein referred to as Society) and M/s. Haritara Construction Company (therein referred to as Developers) which is duly notarized under serial No. 7249 of 2014. (b) All other Incidental Document executed by and between the said Developer and Society with regards to redevelopment of the said Property.

The Public at large is hereby CAUTIONED /NOTIFIED that the development rights granted to M/s. Haritara Construction Company (Developers) vide the aforesaid documents are cancelled/terminated and are further CAUTIONED not to deal with the said Developers with respect to the said Property in any manner whatsoever. If any individual/bank/financial institution/Government/Semi-Government Body etc. deals with the said Developers with respect to the said Property, the same shall be at their own risk as to cost and consequences thereof which you may please note.

THE SCHEDULE ABOVE REFERRED TO: (Description of the said Property)
All that pieces and parcels of Plot of land admeasuring 660 sq. mtrs. or thereabouts, bearing Survey No. 317, Hissa No. 5/B, Survey No. 318, Hissa No. 4/B (Pt) and Survey No. 341 Hissa No. 6, CTS No. 1403/9, 1403/10 of Village Dahisar, Taluka Borivali in the Registration District of Mumbai Suburban, together with a building standing thereon known as "Shakti Nagar Vihar", situate, lying and behind at Building No.10 and 11, CSC Road No.3, Shakti Nagar, Dahisar (East), Mumbai-400068. M/s. Law Origin Advocates and Solicitor
Dated this 12th day of March, 2024 Phone : 8355930641

PUBLIC NOTICE

My client Mr. Ajit P. Shah, Proprietor of M/s/Alu-Coat has misplaced the original documents of Plot no. C-311, TTC, Pawane Village, MIDC, Navi Mumbai, has misplaced the documents in transit and complain for the same has been register with APMC police station Vashi Navi Mumbai the below are documents

1. Allotment Letter of MIDC in the name of Dilip Jayantilal Dhruv.
2. Bank Passbook.
3. Building Completion Certificate from MIDC.
4. Deed of Assignment between Dilip Jayantilal Dhruv and Alu-Coat.
5. MIDC All Payment Receipt.
6. MIDC Final Lease Deed
7. MIDC Transfer order from M/s Dhruv Enterprises to M/s/Alu-Coat.

If any person found the documents please report the same to below stated address Any person/s including bank, financial institution, govt. semi govt. authority etc., having any objection, claim, lien, mortgage, charge, attachment, gift, assignment, license, tenancy, succession etc. shall inform in writing with all legal documents within 14 days at below mentioned address, as we are applying for certified copy from the sub-registrar and cidco. After 14 days no claim/objection will be entertain and same will be treated as waived and our client will proceed further without any reference.

Date : 11/03/2024 Sd/-
Adv. Mahesh M. Bhanushali
119/20, 1st Floor, Shivji Market, Adv. Mahesh M. Bhanushali
Opp. Dana Bundar, Vashi, Navi Mumbai. Contact : 9323189157

PUBLIC NOTICE

IN THE OFFICE OF THE CIVIL JUDGE (S.D.), THANE, AT THANE

Next Date
Sum. Suit No. 414/2022
Exh. No.7
... Plaintiff
Bank of Baroda
v/s
... Plaintiff
Mr. Bipin Chandra Katapady & Anr
..... Defendant
To,
Mr. Bipin Chandra Katapady
Flat No. B-7, Dakshata CHS Ltd, Plot No.111 C, Opp. Nehru Police Station,
Navi Mumbai, - 400706

Whereas, the Plaintiff has instituted a Sum. Suit No. 414/2022 in the court of Civil Judge, Senior Division, Thane, State Maharashtra. And whereas, it is declared that the Plaintiff is publishing this public notice as the Defendant summons is not served on the Defendant. The defendant shall appear in person or through their counsel in the said suit within 30 days from the publication of this notice to file their written reply. The concern shall take note that if the said written reply is not filed within the time limit mentioned above then in such circumstances the court shall decide the suit after hearing the plaintiff. The next date of the hearing is scheduled on 26-04-2024

Given under my hands and seal of the Court, this 18th day of January, 2024
By Order
Sd/-
Superintendent
Civil Court, S.D. Thane

NOTICE COLGATE-PALMOLIVE (INDIA) LTD.

Registered Office: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai, Maharashtra, 400076.

Notice is hereby given that the Certificate(s) of the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	Kind of Secur & Face Value	No. of Securities	Cert. Nos.	Distinctive Nos.
S41849	SUMAN M BHATIA	EQUITY 1/-	50	2039127	23593990 to 23594039
	MADHAVDAS J BHATIA		50	2039127	48755702 to 48755751
	DILIP M BHATIA		100	2069787	139517515 to 139517614

Name of ShareHolder : SUMAN M BHATIA / MADHAVDAS J BHATIA / DILIP M BHATIA
Date: 12/03/2024

PUBLIC NOTICE

NOTICE is hereby given that I am investigating the TITLE of (1) SHRIPAL MUKESH BAGADIA (2) JAINAM NITIN BAGADIA (3) MAHAVIR SHASHIKANT BAGADIA (4) VAIBHAV SHRENIK BAGADIA (5) MAHIPAL RAJESH BAGADIA, BEING JOINT OWNERS in respect of all that piece and parcel of land or ground in ND ZONE being a portion which is denoted as Plot No. 8-A (Adm. 759.26 Sq. Meters or thereabouts) alongwith Right of Way of 20 Feet Wide Internal Road which is forming part of entire land bearing Survey No.191/2 vide C.T.S. No. 2037 of Village MALAVANI, Taluka BORIVALI, District MUMBAI SUBURBAN.

ANY ONE EITHER having or claiming any kind of share, right, title, interest, claim or possession of the said property or any part or portion thereof by way of sale, exchange, mortgage, charge, gift, partition, release, family arrangement, trust, monument, inheritance, possession, easement, tenancy, right of way, encumbrance, loan, advances, requisition, acquisition, lease, lien, decree order/injunction/ attachment of any court of law/ tribunal/ revenue/ statutory authority or otherwise whatsoever are hereby requested to make the same known in writing to undersigned hereof within 14 days of the notice, failing which, the claims of such person, if any, will be deemed to have been waived forever and not binding on said Owners and thereafter said Owners may negotiate with the prospective buyer/s of the said property or any part or portion thereof.

SONAL KOTHARI, ADVOCATE, HIGH COURT,
1, Gr. Flr, Le-Midas, Ramchandra Lane, Malad(W), Mumbai-64.
DATED : 11-03-2024 advsonalkothari12@gmail.com / 9823001116

THE PARIJAAT CO-OP. HSG. SOC. LTD.

Address :- Village- Virar (East), Taluka-Vasai, District- Palghar-401 303.,

DEEMED CONVEYANCE NOTICE

Notice

PUBLIC NOTICE

Late Shri. Hiralal Jannadas Brahma, a member of the Vastuship Co-operative Housing Society Ltd., (hereinafter referred to as the said "society") having address at B.N. Gamadia Colony, Tardeo Road, Mumbai - 400 007 and holding Flat No. 703 along with 2 covered car parking space of 100 Sq. Ft. area in the building of the society, died on 24.10.2023. Mrs. Hasumati Hiralal Brahma wife of late Shri. Hiralal Jannadas Brahma, Mr. Kiran Hiralal Brahma son of late Shri. Hiralal Jannadas Brahma and Mr. Prashant Hiralal Brahma son of late Shri. Hiralal Jannadas Brahma have applied for the membership and transfer of shares and interest of the deceased member of the society in their favour.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and interest of the deceased member in the capital/property of the society, in the office of the society/between 10.00 A.M to 1.00 p.m. from the date of the notice till the date expiry of its period.

For and on behalf of Vastuship Co-operative Housing Society Ltd
Place: -Mumbai
Date: -12.03.2024
Hon. Secretary

Public Notice

The flat no.106 in building no.4 of Rajendra Kripa Co-op Housing Society Ltd Manish Darshan, J.B.Nagar, Andheri (East), Mumbai - 400059 under share certificate no.188 Folio no.106 and distinctive Nos. 3081 to 3090 is to be transferred in favour of Mr. Jnderjit Singh Aiden and Mrs. Kulpreet Kaur Aiden from Mr. Leslie Alan D'Souza and Mrs. Valerian D'Souza. The Society hereby invites claims or objections from any member, person, bank, financial institution or corporate body etc. having interest in the said capital/property of the society within 15 days from publication of this public notice, with copies of such documents and proofs, if any, in respect of his/her claims/objection is received within the stipulated period, the transfer will be affected as per the existing laws without giving any further notice.

Sd/-
Hon. Secretary (Shri. Sandeep Salunke)
For Rajendra Kripa Co-op. Housing Society Ltd.
Place: Mumbai
Date: 12/03/2024
Contact:- 9869392442

PUBLIC NOTICE

By this Notice, Public in general is informed that late Mr. Rajendra Prasad Gupta, member of the Mari Gold 2 Co-operative Housing Society Ltd., owner of Flat No. D/103, Mari Gold 2, Beverly Park, Mira Road (East), Dist. Thane-401 107 and holder of Share Certificate No. 087, died intestate on 23/03/2022. The shares and interest in the capital / property of the society belonging to the deceased member was transferred in the name Mrs. Mangla Rajendraprasad Gupta and the said Mrs. Mangla Rajendraprasad Gupta also died on 20/02/2024. Mr. Sanjay Rajendra Gupta & Mr. Amit Kumar Rajendra Prasad Gupta are claiming transfer of shares and interest in the capital / property of the society belonging to the deceased member in their name being the sons and the only legal heirs and successors of the deceased. Claims and objections are hereby invited from the other legal heirs and successors of the deceased if any for transfer of shares and interest belonging to the deceased in respect of the said Flat, inform to the undersigned within period of 15 days from the publication of this notice failing which the society will transfer shares and interest in the capital / property of the society belonging to the deceased member in the name of Mr. Sanjay Rajendra Gupta & Mr. Amit Kumar Rajendra Prasad Gupta and thereafter any claim or objection will not be considered.

Sd/-
K. R. Tiwari (Advocate)
Shop No. 14, A - 5, Sector - 7, Shantigar, Mira Road, Dist. Thane 401107.

PUBLIC NOTICE

By this Notice, Public in general is informed that late Mr. Ratilal P. Oganvia, member of the Shri Visha Oswal Shanti Nagar Co-operative Housing Society Ltd., owner of Flat No. D-20/404, Sector-7, Shanti Nagar, Mira Road (East), Dist. Thane-401 107 and holder of Share Certificate No. 0040, died intestate on 16/04/2023. Mr. Kumar Ratilal Oganvia is claiming transfer of shares and interest in the capital / property of the society belonging to the deceased member in respect of the said flat as well as transfer of the shares and interest by the society. The claimants / objectors may inform to undersigned within period of 15 days from the publication of this notice failing which the release deed will be executed, shares and interest will be transferred and thereafter any claim or objection will not be considered.

Sd/-
K. R. Tiwari (Advocate)
Shop No. 14, A - 5, Sector - 7, Shantigar, Mira Road, Dist. Thane 401107.

PUBLIC NOTICE

NOTICE is hereby given to the public at large that our clients, Shakti Nagar Vihar Co-operative Housing Society Ltd., a Society registered under the provisions of the Maharashtra Co-operative Societies Act, 1960 under Registration No. BOM/WR/HSC/GTC/5152 dated 27th September, 1990 having their registered office at C-3, Shakti Nagar, Dahisar (East), Mumbai-400068 ("the Society") are the Owners of the Property as more particularly described in the Schedule hereunder written. Our clients have vide Termination Notice dated 04.03.2024, terminated and cancelled the appointment of M/s. Haritara Company ("said Developers") and in view thereof the following documents are also terminated/revoked/cancelled by the Society: (a) Memorandum of Understanding dated 22nd March, 2014 executed by and between Shakti Nagar Vihar Co-operative Housing Society Limited (therein referred to as Society) and M/s. Haritara Construction Company (therein referred to as Developers) which is duly notarized under serial No. 7249 of 2014, (b) All other Incidental Document executed by and between the said Developer and Society with regards to redevelopment of the said Property.

The Public at large is hereby CAUTIONED /NOTIFIED that the development rights granted to M/s. Haritara Construction Company (Developers) vide the aforesaid documents are cancelled/terminated and are further CAUTIONED not to deal with the said Developers with respect to the said Property in any manner whatsoever. If any individual/bank/financial institution/Government/Semi-Government Body etc. deals with the said Developers with respect to the said Property, the same shall be at their own risk as to cost and consequences thereof which you may please note.

THE SCHEDULE ABOVE REFERRED TO: (Description of the said Property)

All that pieces and parcels of Plot of land measuring 660 sq. mtrs. or thereabouts, bearing Survey No. 317, Hissa No. 5/B, Survey No. 318, Hissa No. 4/B (P) and Survey No. 341 Hissa No. 6, CTS No. 1403/9, 1403/10 of Village Dahisar, District Mumbai Suburban, together with a building standing thereon known as "Shakti Nagar Vihar", situated, lying and being at Building No.10 and 11, CSC Road No.3, Shakti Nagar, Dahisar (East), Mumbai-400068.

M/s. Law Origin Advocates and Solicitor
Dated this 12th day of March, 2024
Phone : 8355930641

रोज वाचा
दै. 'मुंबई लक्षदीप'

जाहिर नोटीस

या नोटीसद्वारे सर्व जनतेस कळविण्यात येते की, सदनिका क्र.३०३, तिसरा मजला, आनंद शॉपिंग अँडकेड को.ऑप.सहकारी सोसायटी लि., साई राम टॉवर जवळ, इंदरलोक V, भाईरव (पूर्व), तालुका जिल्हा ठाणे, ही सदनिका श्री अश्विन लतीप जान मोहम्मद शेख आणि श्रीमती मेहरुनिस्सा अब्दुल लतीफ शेख ह्यांचे नावे आहे. श्री अब्दुल लतीफ जान मोहम्मद शेख यांचे दिनांक २४/०२/२०१९ रोजी मृत्यु झाले आहेत, त्यांच्या मृत्यू नंतर सहामालक पत्नी श्रीमती मेहरुनिस्सा अब्दुल लतीफ शेख हिने वरील सदनिका आणि सहामाल आपल्या नावे करण्यासाठी सोसायटी कडे व इतर सरकारी कार्यालयात अर्ज केला आहे, तरी सदर सदनिकावर कोणाही व्यक्तीचा किंवा कोणाही वारसांचे कोणाही प्रकारचा हक्क, अधिकार, हितसंबंध, दावा असल्यास तरी त्याबाबत कोणाचीही हरकत असल्यास त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून १४ दिवसांच्या आत ३, सुभाष दर्शन, वेंकटेश पाठ, फाटक रोड, भाईरव (प.), ठाणे-४०१००१, या पत्त्यावर अथवा सोसायटी ऑफिसमध्ये लेखी पुराव्यास कळवावे. अन्यथा तसा कोणाचाही कोणाही प्रकारचा हक्क, अधिकार, हितसंबंध, दावा नाही आणि असल्यास तो सोडून दिला आहे, असे समजण्यात येईल.

सही
वकील केनेट अर्ग या

गाळा आणि निवासी सदनिका भाडेतत्वावर देणे बाबात.

वरील प्रमाणे दि महाराष्ट्रीय ऐक्यवर्धक परस्पर सहकारी मंडळ पतपेढी मर्या. संस्थेच्या स्व:नामकीचे प्रणय सुदर्शन, जोशी लेन, घाटकोपर (पु), मुंबई-४०००७७ येथील व्यवसायीक गाळा आणि निवासी सदनिका भाडेतत्वावर देणे आहे. इच्छुकानी अधिक माहिती साठी आपला अर्ज लेखी स्वरूपात पतसंस्थेच्या कार्यालयात (दुपारी २.३० ते साय. ७.००) जाहिरात प्रसिद्ध झालेल्या तारखेपासून ७ दिवसांच्या आत सादर करावे. तसेच अधिक माहिती साठी दि महाराष्ट्रीय ऐक्यवर्धक परस्पर सहकारी मंडळ पतपेढी लि. प्रणय सुदर्शन, रे विंग पहिला मजला, जोशी लेन, घाटकोपर (पु), मुंबई-४०००७७ येथे संपर्क साधावा अर्ज राखून ठेवण्याचे अथवा कागतेथी कारण न देता अर्ज नामावण्याचे सर्व अधिकार पतसंस्था राखून ठेवतील आहे.

दि.कारण: २४/०३/२०२४
दिनांक: १२/०३/२०२४

फॉर्म जी

अलका इंडिया लिमिटेड जी महाराष्ट्र वज्र उत्पादनात कार्यरत आहे, त्यांच्याकडून सार्वजनिक अधिवासी आर्मांजि कम्पनी सूचना (इंग्लिश/हिंदी आणि बँकमधील बँक ऑफ इंडिया (कॉरपोरेट व्हाई) वॉल्व्हासाठी इंग्लिश/हिंदी प्रिजोल्वन प्रक्रिया) अधिनियम २०१६, चा निव्वम ३६, च उपा निव्वम (१) च्या अनुसार

क्र.	संबंधित अलका	अलका इंडिया लिमिटेड (सी.आय.ए.पी. मध्ये), संपर्कस्थान: L99999M11993PL168521, मो. : AABCAG702F
१	कॉरपोरेट कर्मकांडे यांचे नाव, पत्ता, फोन नंबर आणि सी.आय.ए.पी./एल.ए.पी.ए.सी. क्रमांक	अलका इंडिया लिमिटेड (सी.आय.ए.पी. मध्ये), संपर्कस्थान: L99999M11993PL168521, मो. : AABCAG702F
२	नोटीफिकेशन कार्यालयाचा पत्ता	लगा म्हाळी रोड - ३/४/५, हदकेज रोडगेम - १, सिंग भाईरव रोड समोर, जी.बी.डी रोड, ठाणे, महाराष्ट्र ४०१ २०७
३	संकेतस्थळाचे युट्यारल	https://www.alkaindia.in/
४	काल्हिक अलका मासिकाना स्थित आहेत असे सिद्ध	मुंबई
५	सूचना उत्पादन / सेवा यांची अधिसूचना कक्षा	लगा, नाही कारण कॉरपोरेट कर्मकांडे यांचा सूचना विभाग स्व उत्पादनात कार्यरत आहे.
६	सूचना उत्पादनाचे प्रमाण आणि मूल्य / गेन्वा निव्वम स्थिति वकील विक्री केलेल्या सेवेचे मूल्य	alp.alkaindia@gmail.com येथे ई-मेल पाठविण्यात माहिती उल्लेख सोडून
७	कामगार / कर्मचाऱ्यांची संख्या	निरंक
८	पुढील तशीच ज्ञात शेवटची दोन वर्षांची वित्तीय धर्मे (पॅरिशोर्स), धर्माकरी वीदी येथे उल्लेख आहे	सर्व तो तशीच प्रिजोल्वन प्रोसेसिंग नावे कार्यालयात येथे उल्लेख आहे आणि alp.alkaindia@gmail.com येथे ई-मेलच्या माध्यमातून विनंती पाठवून मासिकाना येथे लग गोपनीय माहिती सादरवावून देईल.
९	सूचना उत्पादन अर्जात यांची पत्ता निव्वमना किल्ला नं. २ (ए) अनुसूचा या युट्यारलवळ उल्लेख आहे	alp.alkaindia@gmail.com येथे ई-मेलच्या माध्यमातून विनंती पाठवून माहिती देईल
१०	सार्वजनिक अधिवासी व्हाईक्याच्या अंतिम तारीख	२० मार्च २०२४ (सुधारी), ०२ मार्च २०२४ (सूट)
११	प्रधानाधिकारी प्रिजोल्वन अर्जात यांची प्रत्येक यादी तारीख	०६ एप्रिल २०२४ (सुधारी) १२ मार्च २०२४ (सूट)
१२	प्रधानाधिकारी प्रिजोल्वन अर्जात यांची अंतिम यादी तारीख	११ एप्रिल २०२४ (सुधारी), १० मार्च २०२४ (सूट)
१३	प्रधानाधिकारी प्रिजोल्वन अर्जात यांची अंतिम यादी तारीख	२१ एप्रिल २०२४ (सुधारी), २० मार्च २०२४ (सूट)
१४	इच्छुकनी येथील, इच्छुकनी येथील अर्जात यांची अंतिम यादी तारीख	२१ एप्रिल २०२४ (सुधारी), ३ एप्रिल २०२४ (सूट)
१५	सार्वजनिक अधिवासी सादर कर्मकांडे अंतिम तारीख	२६ मे २०२४ (सुधारी), ०१ मे २०२४ (सूट)
१६	सार्वजनिक अधिवासी सादर कर्मकांडे अंतिम तारीख	alp.alkaindia@gmail.com

आपची धर्मे वित्तीय प्रिजोल्वन प्रोसेसिंग अलका इंडिया लिमिटेड आर्याकरी/आर्याकरी -००१/आर्याकरी-००२/२०१७-१८/२०१८-१९/२०१९-२०/२०२०-२१/२०२१-२२/२०२२-२३/२०२३-२४/२०२४-२५/२०२५-२६/२०२६-२७/२०२७-२८/२०२८-२९/२०२९-३०/२०३०-३१/२०३१-३२/२०३२-३३/२०३३-३४/२०३४-३५/२०३५-३६/२०३६-३७/२०३७-३८/२०३८-३९/२०३९-४०/२०४०-४१/२०४१-४२/२०४२-४३/२०४३-४४/२०४४-४५/२०४५-४६/२०४६-४७/२०४७-४८/२०४८-४९/२०४९-५०/२०५०-५१/२०५१-५२/२०५२-५३/२०५३-५४/२०५४-५५/२०५५-५६/२०५६-५७/२०५७-५८/२०५८-५९/२०५९-६०/२०६०-६१/२०६१-६२/२०६२-६३/२०६३-६४/२०६४-६५/२०६५-६६/२०६६-६७/२०६७-६८/२०६८-६९/२०६९-७०/२०७०-७१/२०७१-७२/२०७२-७३/२०७३-७४/२०७४-७५/२०७५-७६/२०७६-७७/२०७७-७८/२०७८-७९/२०७९-८०/२०८०-८१/२०८१-८२/२०८२-८३/२०८३-८४/२०८४-८५/२०८५-८६/२०८६-८७/२०८७-८८/२०८८-८९/२०८९-९०/२०९०-९१/२०९१-९२/२०९२-९३/२०९३-९४/२०९४-९५/२०९५-९६/२०९६-९७/२०९७-९८/२०९८-९९/२०९९-१००/२१००-१०१/२१०१-१०२/२१०२-१०३/२१०३-१०४/२१०४-१०५/२१०५-१०६/२१०६-१०७/२१०७-१०८/२१०८-१०९/२१०९-११०/२११०-१११/२१११-११२/२११२-११३/२११३-११४/२११४-११५/२११५-११६/२११६-११७/२११७-११८/२११८-११९/२११९-१२०/२१२०-१२१/२१२१-१२२/२१२२-१२३/२१२३-१२४/२१२४-१२५/२१२५-१२६/२१२६-१२७/२१२७-१२८/२१२८-१२९/२१२९-१३०/२१३०-१३१/२१३१-१३२/२१३२-१३३/२१३३-१३४/२१३४-१३५/२१३५-१३६/२१३६-१३७/२१३७-१३८/२१३८-१३९/२१३९-१४०/२१४०-१४१/२१४१-१४२/२१४२-१४३/२१४३-१४४/२१४४-१४५/२१४५-१४६/२१४६-१४७/२१४७-१४८/२१४८-१४९/२१४९-१५०/२१५०-१५१/२१५१-१५२/२१५२-१५३/२१५३-१५४/२१५४-१५५/२१५५-१५६/२१५६-१५७/२१५७-१५८/२१५८-१५९/२१५९-१६०/२१६०-१६१/२१६१-१६२/२१६२-१६३/२१६३-१६४/२१६४-१६५/२१६५-१६६/२१६६-१६७/२१६७-१६८/२१६८-१६९/२१६९-१७०/२१७०-१७१/२१७१-१७२/२१७२-१७३/२१७३-१७४/२१७४-१७५/२१७५-१७६/२१७६-१७७/२१७७-१७८/२१७८-१७९/२१७९-१८०/२१८०-१८१/२१८१-१८२/२१८२-१८३/२१८३-१८४/२१८४-१८५/२१८५-१८६/२१८६-१८७/२१८७-१८८/२१८८-१८९/२१८९-१९०/२१९०-१९१/२१९१-१९२/२१९२-१९३/२१९३-१९४/२१९४-१९५/२१९५-१९६/२१९६-१९७/२१९७-१९८/२१९८-१९९/२१९९-२००/२२००-२०१/२२०१-२०२/२२०२-२०३/२२०३-२०४/२२०४-२०५/२२०५-२०६/२२०६-२०७/२२०७-२०८/२२०८-२०९/२२०९-२१०/२२१०-२११/२२११-२१२/२२१२-२१३/२२१३-२१४/२२१४-२१५/२२१५-२१६/२२१६-२१७/२२१७-२१८/२२१८-२१९/२२१९-२२०/२२२०-२२१/२२२१-२२२/२२२२-२२३/२२२३-२२४/२२२४-२२५/२२२५-२२६/२२२६-२२७/२२२७-२२८/२२२८-२२९/२२२९-२३०/२२३०-२३१/२२३१-२३२/२२३२-२३३/२२३३-२३४/२२३४-२३५/२२३५-२३६/२२३६-२३७/२२३७-२३८/२२३८-२३९/२२३९-२४०/२२४०-२४१/२२४१-२४२/२२४२-२४३/२२४३-२४४/२२४४-२४५/२२४५-२४६/२२४६-२४७/२२४७-२४८/२२४८-२४९/२२४९-२५०/२२५०-२५१/२२५१-२५२/२२५२-२५३/२२५३-२५४/२२५४-२५५/२२५५-२५६/२२५६-२५७/२२५७-२५८/२२५८-२५९/२२५९-२६०/२२६०-२६१/२२६१-२६२/२२६२-२६३/२२६३-२६४/२२६४-२६५/२२६५-२६६/२२६६-२६७/२२६७-२६८/२२६८-२६९/२२६९-२७०/२२७०-२७१/२२७१-२७२/२२७२-२७३/२२७३-२७४/२२७४-२७५/२२७५-२७६/२२७६-२७७/२२७७-२७८/२२७८-२७९/२२७९-२८०/२२८०-२८१/२२८१-२८२/२२८२-२८३/२२८३-२८४/२२८४-२८५/२२८५-२८६/२२८६-२८७/२२८७-२८८/२२८८-२८९/२२८९-२९०/२२९०-२९१/२२९१-२९२/२२९२-२९३/२२९३-२९४/२२९४-२९५/२२९५-२९६/२२९६-२९७/२२९७-२९८/२२९८-२९९/२२९९-३००/२३००-३०१/२३०१-३०२/२३०२-३०३/२३०३-३०४/२३०४-३०५/२३०५-३०६/२३०६-३०७/२३०७-३०८/२३०८-३०९/२३०९-३१०/२३१०-३११/२३११-३१२/२३१२-३१३/२३१३-३१४/२३१४-३१५/२३१५-३१६/२३१६-३१७/२३१७-३१८/२३१८-३१९/२३१९-३२०/२३२०-३२१/२३२१-३२२/२३२२-३२३/२३२३-३२४/२३२४-३२५/२३२५-३२६/२३२६-३२७/२३२७-३२८/२३२८-३२९/२३२९-३३०/२३३०-३३१/२३३१-३३२/२३३२-३३३/२३३३-३३४/२३३४-३३५/२३३५-३३६/२३३६-३३७/२३३७-३३८/२३३८-३३९/२३३९-३४०/२३४०-३४१/२३४१-३४२/२३४२-३४३/२३४३-३४४/२३४४-३४५/२३४५-३४६/२३४६-३४७/२३४७-३४८/२३४८-३४९/२३४९-३५०/२३५०-३५१/२३५१-३५२/२३५२-३५३/२३५३-३५४/२३५४-३५५/२३५५-३५६/२३५६-३५७/२३५७-३५८/२३५८-३५९/२३५९-३६०/२३६०-३६१/२३६१-३६२/२३६२-३६३/२३६३-३६४/२३६४-३६५/२३६५-३६६/२३६६-३६७/२३६७-३६८/२३६८-३६९/२३६९-३७०/२३७०-३७१/२३७१-३७२/२३७२-३७३/२३७३-३७४/२३७४-३७५/२३७५-३७६/२३७६-३७७/२३७७-३७८/२३७८-३७९/२३७९-३८०/२३८०-३८१/२३८१-३८२/२३८२-३८३/२३८३-३८४/२३८४-३८५/२३८५-३८६/२३८६-३८७/२३८७-३८८/२३८८-३८९/२३८९-३९०/२३९०-३९१/२३९१-३९२/२३९२-३९३/२३९३-३९४/२३९४-३९५/२३९५-३९६/२३९६-३९७/२३९७-३९८/२३९८-३९९/२३९९-४००/२४००-४०१/२४०१-४०२/२४०२-४०३/२४०३-४०४/२४०४-४०५/२४०५-४०६/२४०६-४०७/२४०७-४०८/२४०८-४०९/२४०९-४१०/२४१०-४११/२४११-४१२/२४१२-४१३/२४१३-४१४/२४१४-४१५/२४१५-४१६/२४१६-४१७/२४१७-४१८/२४१८-४१९/२४१९-४२०/२४२०-४२१/२४२१-४२२/२४२२-४२३/२४२३-४२४/२४२४-४२५/२४२५-४२६/२४२६-४२७/२४२७-४२८/२४२८-४२९/२४२९-४३०/२४३०-४३१